

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4590
ANSWERED ON:11.08.2014
PROVISION OF POLICE STATION WITH EACH COURT
Chinnaraj Shri Gopalakrishnan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Chief Justice of India has suggested for provision of a police station, with each court dealing with Negotiable Instrument Act cases;
- (b) if so, the details thereof;
- (c) the reaction of the Government thereto; and
- (d) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (d) Media report had appeared in November, 2011 about the suggestion made by the then Chief Justice of India for provision of a police station with each Court dealing with Negotiable Instrument Act cases. This was in the context of pendency of large number of cheque bouncing cases and problems being faced by courts in effecting service of summons.

With a view to reduce excessive litigation on account of Section 138 and other related provisions of Negotiable Instrument Act 1881, an Inter-Ministerial Group (IMG) was constituted to make suggestions for necessary policy and legislative changes in this regard. The IMG has since given its recommendations, which, inter-alia, include use of Alternative Dispute Resolution Mechanism, codification of summary procedure to be followed in such cases and encouragement to be given for transactions through electronic mode of payment.